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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

Original Application No. 684/87.

The Government Medical Stores  
Factory Employees Union through  
Mr. K. K. Sharma, President.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman,  
Hon'ble Ms. Usha Savara, Member(A).

Appearances:

Applicant by Shri Y. R. Singh.  
Respondents by Shri M. I. Sethna.

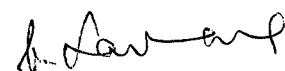
Oral Judgment:-

[Per Shri M. S. Deshpande, Vice-Chairman] Dt. 24.6.1993

Heard Shri Y. R. Singh for the applicant and  
Shri M. I. Sethna for the Respondents.

2. The respondents have filed an affidavit today stating that the claim of the applicant Union for grant of higher pay scale is based on classification of posts (semi-skilled, skilled and highly skilled etc.) and that the classification of posts does not come under the purview of the Anomaly committee and that for the purpose of satisfactory settlement of the matter the SIU was asked to study and submit its report and this matter has been in the active consideration of the government for implementation. In these circumstances all that we need to direct is that the government should take an early decision as far as possible within six months ~~xxx~~ from today.

3. With this direction the application is disposed of. Liberty to applicant to approach the Tribunal once the decision is taken by the Government.

  
(USHA SAVARA)  
MEMBER(A)

  
(M. S. DESHPANDE)  
VICE-CHAIRMAN.